

Tripathi, Dr. Chandra Shekhar

Tulsiram, Shri V.

Tytler, Shri Jagdish

U

Unnikrishnan, Shri K P.

V

Vairale, Shri Madhusudan

Van, Shri Deep Narain

Vankar, Shri Punam Chand Mithabhai

Venkataratnam, Shri Nissankara Rao

Venkatesan, Shri P.R.S.

Verma, Dr. C.S.

Verma, Shrimati Usha

Vijayaraghavan, Shri V.S.

Vyas, Shri Giridhari Lal

W

Wadivar, Shri Srikantha Datta

Wasnik, Shri Mukul

Wasnik, Shri Balkrishna

Y

Yadav, Shri Kailash

Yadav, Shri Mahabir Prasad

Yadav, Shri R.N.

Yadav, Shri Ram Singh

Yadav, Sari Shyam Lal

Yadav, Shri Subhash

Yadav, Shri D P.

Yazdani, Dr. Golam

Yeshpal Singh, Shri

Yogeshwar Prasad, Shri

Z

Zainal Abedin, Shri

Zainual Basher, Shri

NOES

NIL

MR. SPEAKER : Subject to correction, the result* of the Division is: Ayes 418; Noes Nil.

The Motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, is passed by the requisite majority in accordance with the provisions of Article 368 of the Constitution.

The Motion was adopted.

PROF. MADHU DANDAVATE : Sir, what about obituary reference to defectors?

[Translation]

MR. SPEAKER : The passing of this Bill is itself an obituary to defectors

20.11 hrs.

MESSAGES FROM RAJYA SABHA—Contd.

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received

* The following Members also recorded their votes for AYES : Shrimati Sheila Kaul, Shri A. Senapathi, Gounder, Shrimati Induwati Bhattacharyya, Shri Sarfarz Ahmed, Shri M.R. Janardhanan, Shri Manik Reddy, Dr. Chinta Mohan, Shri K.N. Pradhan and Shri A.J.V.B. Maheswara Rao,

from the Secretary-General of Rajya Sabha :—

- (i) 'In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 24th January, 1985, and transmitted to the Rajya Sabha for its recommendations on the same day and to state that the Rajya Sabha at its sitting held on the 30th January, 1985, recommended that the following amendment be made in the said Bill :—

ENACTING FORMULA

That at page I, line 1, for the word "Thirty-fifth", the word "Thirty-sixth" be substituted.

- (ii) In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 24th January, 1985, and transmitted to the Rajya Sabha for its recommendations on the same day and to state that the Rajya Sabha at its sitting held on the 30th January, 1985, recommended that the following amendment be made in the said Bill :—

ENACTING FORMULA

'That at page 1, line 1 for the word "Thirty-fifth" the word "Thirty-sixth" be substituted.'

- (iii) 'In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I

am directed to return herewith the Punjab Appropriation Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 24th January, 1985, and transmitted to the Rajya Sabha for its recommendations on the same day and to state that the Rajya Sabha at its sitting held on the 30th January, 1985, recommended that the following amendment be made in the said Bill :—

ENACTING FORMULA

That at page 1, line 1 for the word "Thirty-fifth" the word "Thirty-sixth" be substituted.

2. Sir, I lay on the Table the following Bills which have been returned by Rajya Sabha with recommendations :—

- (1) The Appropriation Bill, 1985
- (2) The Appropriation (No. 2) Bill, 1985
- (3) The Punjab Appropriation Bill, 1985

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20.13 hrs-

APPROPRIATION (RAILWAYS) BILL, 1985

[English]

Amendment recommended by Rajya Sabha

THE MINISTER OF RAILWAYS
(SHRI BANSI LAL) : Sir, I beg to move:

"That the following amendment, recommended by the Rajya Sabha in the Appropriation (Railways) Bill, 1985, be taken into consideration:—